

MR. DEPUTY CHAIRMAN: Automatically that will go to the Committee.

**II. Correcting the reply given in the Rajya Sabha on the 9th March, 1981, to Unstarred Question 1618, regarding use of Industrial Licences by foreign drug companies.**

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): Sir, I lay on the Table a statement correcting the reply given in the Rajya Sabha on the 9th March, 1981, to Unstarred Question 1618, regarding use of industrial licences by foreign drug companies.

**Statement**

I invite attention of the House to reply given to Unstarred Question No. 1618 in this House on 9-3-1981. In reply to parts (b) and (c) of the Question a statement showing the name of the company, licence number, conditions etc., was annexed. In this statement against Sl. No. 2, an item viz. Eskazine Injection, which is included in the Industrial Licence granted to M/s Smith Kline and French but was inadvertently omitted in the reply to the question may please be added. This error was detected while compiling data required for fulfilment of the partial assurance given to parts (b) and (c) of the question. The error is regretted.

I, therefore, crave the indulgence of the House to the extent mentioned above.

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, on the last occasion we had this situation when a statement was laid on the Table of the House and we then said that corrections will have to be read out. And it was agreed that wherever correction has to be made, it has to be read out.

SHRI P. SHIV SHANKAR: This was an Unstarred Question. I am prepared to read the whole thing.

MR. DEPUTY CHAIRMAN: Unless the direction is changed, it need not be done. What you said was a suggestion which was not accepted. The Chairman had not directed otherwise.

SHRI PILOO MODY: It was agreed to. When a correction is made everybody has to know about it.

MR. DEPUTY CHAIRMAN: In the case of Unstarred Questions it need not be done.

SHRI PILOO MODY: There was no such refinement introduced on the last occasion.

MR. DEPUTY CHAIRMAN: This was an Unstarred Question. So, he need not do it.

SHRI PILOO MODY: I do not think your impression is correct. That is why I am raising this. All corrections have to be read out.

SHRI MANUBHAI PATEL: Further, this correction comes after one year. I can understand if the correction comes in the next session.

MR. DEPUTY CHAIRMAN: This matter need not be raised in the House.

श्री शिव चन्द्र झा (बिहार) : यहाँ नहीं उठाया जायेगा . . . (व्यवधान) तो कहा उठाया जायेगा . . . (व्यवधान)

SHRI MANUBHAI PATEL: Where will we raise it?

MR. DEPUTY CHAIRMAN: Let me tell you. Mr. Patel, you are raising unnecessary points. Hon. Members know that a Committee has been formed. Matters which can be looked into by the Committee are not raised in the House. The Committee on papers Laid is already formed. It will look into these matters.

SHRI MANUBHAI PATEL: This is a different thing. This is in respect of an Unstarred Question and you just now said that Unstarred Questions do not go to the Committee.

MR. DEPUTY CHAIRMAN: I have never said it. You refresh your memory. The Committee on the Papers Laid on the Table will naturally go into it. The Committee has a right to examine it.

श्री सदाशिव बागईतकर (महाराष्ट्र): श्रीमन्, मेरा प्वाइंट आफ आर्डर यह है कि इस सदन का जो मंत्री जी करेक्शन दे रहे हैं, आप स्वयं देखिए कितना पुराना सवाल हो गया है . . .

MR. DEPUTY CHAIRMAN: The Committee will look into it.

श्री सदाशिव बागईतकर : सुनिये, अगर करेक्शन . . . (व्यवधान) के लिए इस सदन की अनुमति चाह रहे हैं और क्या करेक्शन हैं, वे साल भर पहले के हैं और वे समझते हैं कि हम इसको याद करेंगे तो पढ़कर सुनने की जो बात है उसको तो आपको करना चाहिये . . . (व्यवधान) हम लोग कैसे समझेंगे . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: The Committee can call for the record and it will look into it. The Committee has been formed for this purpose.

श्री शिव चन्द्र झा : मेरा प्वाइंट आफ आर्डर है । मेरा पहला प्वाइंट आफ आर्डर यह है कि आप देखते हैं कि मंत्री महोदय को हर दूसरे तीसरे दिन पर करेक्शन करना पड़ता है अर्थात् जवाबों में, इससे साबित होता है जो जवाब हमको मिलते हैं जो वे मोटे तौर पर सब इनकरेक्ट रहते हैं . . . (व्यवधान)

श्री उपसभापति : ऐसा मत कहिये (व्यवधान)

श्री शिव चन्द्र झा : तो क्या आप इस पर विचार करेंगे कि इस तरह से करेक्शन का सिलसिला जो बगबर चलता रहा है, उस मशीनरी को स्ट्रीमलाइन करें ताकि वे बातें न हों और दूसरी यह बात उठाई गई कि एक साल के बाद दे रहे हैं । यह कितने दुःख की बात है । आपकी मशीनरी क्या है . . . (व्यवधान) इसको यहां नहीं उठायेगे तो कहाँ उठायेगे . . . (व्यवधान)

श्री उपसभापति : कमेटी में उठाइये । इसके लिए कमेटी बनी है ।

श्री शिव चन्द्र झा : पार्लियामेंट स्ट्रीट में उठाएंगे, डिमांड स्टेशन करके उठाएंगे ? आपको रास्ता निकालना होगा . . . (व्यवधान) कितनी देरी होती है, आपकी मशीनरी क्या करती है, सरकारी अफसरान क्या करते हैं, यह बात है । आप मंत्री जी से पूछिए कि इतनी देरी क्यों हुई । हम डिले के लिए सवाल पूछते हैं कि नहीं । यह जो होता है इसका रीजन दीजिए कि रीजन क्या है । आप पूछिए कि इतनी देरी क्यों हुई ?

श्री उपसभापति : झा जी, मैं निवेदन यह करूँ कि इस प्वाइंट को यहां मत रोज करिये । इस काम के लिए सदन की कमेटी बन चुकी है । वह इस डिले को देखेगी और आफिसर्स को बुलाएगी । उस पर शहान्त लेगी और फिर सदन की सामने अपनी रिपोर्ट पेश करेगी । आपको भी कुछ कहना हो, तो कमेटी को लिख सकते हैं । कमेटी आपकी बात को सुन सकती है । उसको कहाँ अनदेखी कर रहे हैं । उस काम के लिए ही वह कमेटी बनाई गई है ।